

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-298/ND/2022
IA/2382/2023, IA/2383/2023

IN THE MATTER OF:

Shekhar Sarawagi Solo Proprietor of M/s. Ado Conmat India**Applicant**

Vs.

Ghanaram Infraengineers Pvt. Ltd.

.....**Respondent**

SECTION

U/s 9 IBC

Order delivered on 09.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Rajiv Bhal, Mr. Ashish Garg, Advs.

ORDER

IA/2383/2023:-

This is application has been filed by the Corporate Debtor for placing on record the additional documents. Since main Company Petition IB-298/ND/2022 is already dismissed vide order dated 07.05.2024, this application has now become infructuous and the same is **dismissed as infructuous.**

IA/2382/2023:-

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of the Non-Applicant is present and submitted that the main counsel is

not available today therefore sought adjournment. Ld. Counsel on behalf of the Applicant has no objection if the adjournment is granted. List this application on **05.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)